

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.417
Appeal No.44/252/ND/2022

IN THE MATTER OF:

Income Tax Officer	...	Appellant
Versus		
Registrar Of Companies In the Matter of (M/s Foxtrot Megastructures Private Limited)	...	Respondent

Order under Section 252 of Companies Act, 2013.

Order delivered on 10.03.2023

Coram:

**Mr. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Appellant	:	Mr. Puneet Rai, Adv. with Mr. Nikhil Jain, Adv.
For the Respondent	:	

ORDER

There is no appearance on behalf of the Respondent despite sufficient service of notice. In the wake, the Respondent is proceeded *ex-parte*.

Let the matter be fixed for dismissal/disposal on **18.04.2023**.

Sd/-

**DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)**

Sd/-

**ASHOK KUMAR BHARDWAJ,
MEMBER (JUDICIAL)**